

ITEM NO.32

Court 6 (Video Conferencing)

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4235/2020

(Arising out of impugned final judgment and order dated 21-11-2019 in RSA No. 3445/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

THE MANAGING DIRECTOR PEPSU ROAD TRANSPORT CORPORATION PATIALA

Petitioner(s)

VERSUS

DARSHAN KUMAR & ORS.

Respondent(s)

WITH

SLP(C) No. 4219/2020 (IV-B)

(IA No.28086/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 4581/2020 (IV-B)

(IA No.30126/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 4217/2020 (IV-B)

(IA No.28054/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 5286/2020 (IV-B)

(IA No.36634/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. K. K. Mohan, AOR

For Respondent(s) Mr. Gurminder Singh Sr. Adv.
Mr. Pushpinder Singh, Adv.
Mr. RPS Bara, Adv
Ms. Shalini Kaul, AOR

Mr. Ravi Kumar Tomar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks.

Service to be completed on the unserved

respondents, in the meanwhile.

Dasti service on the unserved respondents is permitted.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master